

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:756  
ANSWERED ON:27.11.2006  
SETTING UP OF ENVIRONMENT COURTS  
Khairi Shri Chandrakant Bhaurao

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the cases relating to environment are mounting in the country day by day;
- (b) if so, the details thereof and the time by which Courts are likely to be set up in various parts of the country for speedier disposal of cases relating to environment;
- (c) whether the Government has directed/is considering to direct the States to set up environment courts to dispose of environment related cases;
- (d) if so, the status which have constituted and those which have not yet done so;
- (e) the steps taken/proposed to be taken to ensure such Courts in all states;
- (f) whether the Law Commission has been entrusted to review Environmental Laws; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

a) to g) Cases relating to environment are handled by different courts in the country. The High Court of West Bengal and Tamil Nadu have constituted the Green Benches. Special Courts / designated Courts have been set up by different State Governments like Uttar Pradesh, Haryana, Rajasthan, Gujarat and NCT of Delhi. The State Government of Orissa has declared all the Sub-Divisional Judicial Magistrate courts in the state as the special courts to deal with environmental cases.

In order to achieve the objectives of accessible, quick and speedy justice, the Law Commission of India in its 186th Report, has inter alia recommended establishment of separate Environment Courts for each state, consisting of judicial members and scientific experts in the field of environment, for dealing with environmental disputes besides having appellate jurisdiction in respect of appeals under the various Pollution Control Laws.